Inclusion of Pulluya Community

2023. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of WELFARE be pleased to state:

- (a) whether the State of Kerala has made representation to include 'Pulluva' Community of Kerala in the list of Scheduled Castes:
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) No, Sir.

(b) and (c) Does not arise.

Impact of Hike in Sugar Allocation

2024. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) whether the Government have made changes in the sugar sector like decanalisation of sugar export, free licensing of sugarfactories and incentive schemes for setting up new sugar mills;
- (b) whether the Government have also announced recently hike in per unit allocation of sugar under the Public Distribution System;
 - (c) if so, the details thereof;
- (d) the total annual additional sugar likely to be contributed by the sugar industry for this hike in allocation of sugar under PDS;
- (e) whether sugar mills are likely to suffer heavy burdon due to this;
 - (f) if so, the details thereof; and
- (g) the steps taken by the Government to provide adequate relief to sugar mills?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS: (SHRI RAGHUVANS PRASAD SINGH): (a) The Government have decanalised exports of sugar with effect from 15.1.1997. Consequent thereupon, exports can be undertaken by individual exporters, sugar mills, etc. through the Agricultural Processed Food Export Development Authority (APEDA) under Ministry of Commerce within the ceiling prescribed by the Government. The Government have revised the licensing policy guidlines for setting up new sugar factories and expansion in the existing units vide Press Note dated 10.1.1997 (copy attached as Statement. Further, the Government have formulated a new Incentive Scheme for the letters of intent issued after

- 31.3.94 for establishment of new sugar factories and expansion in the existing units.
 - (b) No, Sir.
 - (c) to (g) Question does not arise.

Statement

Government of India

Ministry of Industry
Department of Industrial Policy and Promotion

Press Note No. 1 (1997 Series)

Subject: Guidelines for considering applications for industrial licences for sugar factories

The Government of India have reviewed the Guidelines for licensing of new and expansion of existing sugar factories issued *vide* this Ministry's Press Note No. 16 (1991) dated 8.11.91. The existing guidelines need revision in order to take into account the changes in the business scenario following economic liberalisation, the need for introducing simplified and transparent procedures and the technological changes that have taken place in the sugar industry over the years. In supersession of the aforesaid Press Note, Government have now formulated the following revised guidelines:

- (i) New Sugar factories will continue to be licensed for a minimum economic capacity of 2500 tonnes cane crushed per day (TCD). There will not be any maximum limit on such capacity.
- (ii) Preference in licensing would be given to the proposals involving larger capacity, modern technology and development of integrated complexes producing value added products and co-generation power.
- (iii) For the consideration of application, a revenue district will be taken as the unit. In case more than one application is received for any unit of operation, other things being equal, priority will be given to the application received earlier.
- (iv) Licences for new sugar factories will be issued subject to the condition that the distance between the proposed new sugar factory and an existing/ already licensed sugar factory should be not less than 15 kilometres.
- (v) The basic criterion for grant of licences for new sugar units would be cane availability or the potential for the development of sugarcane or both.
- (vi) Other things being equal, preference in licensing will be given to the proposals from the Growers'